

**HIGH COURT OF GUJARAT, AT SOLA, AHMEDABAD.**Website : [www.gujarathighcourt.nic.in](http://www.gujarathighcourt.nic.in) AND <https://hc-ojas.guj.nic.in>**ADVERTISEMENT FOR RECRUITMENT OF CIVIL JUDGES****No. RC/0719/2018**

Starting date for submission of On-line application	<b>07/05/2018</b> (12.00 noon)
Closing date for submission of On-line application	<b>06/06/2018</b> (23:59 Hrs.)

<b>Tentative Schedule</b>	
Date of Preliminary Examination (Elimination Test)	<b>09/09/2018</b>
Date of Main Written Examination	<b>14/10/2018</b>
Viva-voce Test (Oral Interview)	<b>November / December - 2018</b>

**1. Vacancy and Pay Scale :**

- (i) The High Court of Gujarat, in view of the guidelines issued by the Hon'ble Supreme Court in the Case of **Malik Mazhar Sultan & Anr. V/s. U.P. Public Service Commission & Ors.**, & as per the provisions prescribed under 'The Gujarat State Judicial Service Rules, 2005', invites **Online Applications**, from eligible candidates, for filling up approximately **75 Regular Vacancies** (existing & future), for selection, by way of Competitive Examinations, for the Cadre of **Civil Judges**, in the Pay-Scale of **Rs. 27,700 - 770 - 33,090 - 930 - 40,530 - 1080 - 44,850 + Allowances**, as admissible under the Rules. The category-wise break-up in respect of the Regular vacancies, are as shown hereinbelow:

General	Scheduled Castes	Scheduled Tribes	Socially & Educationally Backward Classes	Total Regular Vacancies	Physically disabled Candidates with Locomotor disability of not less than 40%
39	05	11	20	75	02

**Notes :**

- (i) If suitable Candidates, belonging to the **Reserved Categories** are not available for selection in the Final Select List, the posts would be filled-up, as may be directed by the High Court in its Full Court Meeting.
- (ii) The High Court reserves its right to **alter the number of posts** than notified.

**2. Essential Qualifications :**

- (i) A prospective Candidate must possess a **Degree in Law** from a University recognized by law in India & -
  - must be **practicing as an Advocate** in Courts of Civil and / or Criminal Jurisdiction **on the last date fixed** for submission of On-line Application.

*Candidates, who have passed the Degree in Law from the academic year 2009-2010 and onwards, must have also passed the All India Bar Examination, in order to be considered as eligible for being termed as a Practicing Advocate.*

**OR**

- must be working in the Courts or other Allied Departments on the last date fixed for receipt of applications.  
*[See instruction at Item No.10(7)]*

**Note:** Candidates working in the Courts or other Allied Departments, must be holding LL.B. Degree of 03 Years' Course or 05 Years' Course from the recognised University.

- (ii) Must possess Certificate(s), certifying to be possessing **Basic Knowledge of Computer Application / Operation**, issued by a Government Institute or other recognized Institute, as set out by the Government of Gujarat in General Administrative Department Resolution No. PRCH-102005-1532-K, dated 30/09/2006 and Resolution No.CRR-10-2007-120320-G.5 dated 13/08/2008.

### 3. Age Limit:

As on the last date fixed for submission of Online Application, a **candidate** belonging to **General Category** must not have crossed the age of **35 years** and others i.e. in case of candidates belonging to Scheduled Castes or Scheduled Tribes or Socially & Educationally Backward Classes, declared as such by the Government of Gujarat, as well as orthopedically Disabled Persons & Ex-Servicemen, must not have completed **38 years** of age.

The employees working in the Courts or other Allied Departments shall be allowed on a uniform basis, relaxation of a maximum period of 05 years or to the extent of equal number of years for which service has been put in by him/her, whichever is less, in the upper age limit.

However, **in any case, the Upper Age Limit for such Candidate under any Category shall not exceed 40 years**, as on the last date of submitting the 'Online Application'.

### 4. Fees and Mode of Payment :

- (i) The candidates belonging to General Category are required to pay Examination Fees of **Rs.1000/-** plus Bank Charges whereas **Rs.500/-** plus Bank Charges are required to be paid by the Candidates belonging to Scheduled Caste and Scheduled Tribes, Socially & Educationally Backward Classes, Physically Disabled Persons (*Orthopedically*) and Ex-Servicemen Categories via "**Print Application / Pay Fee**" Button through **SBI e-Pay**, provided on the webpage of HC-OJAS Portal - <https://hc-ojas.guj.nic.in>.
- (ii) Carefully Read and Follow the Instructions/Help given thereat. Select the Mode of Payment **i.e. Online Payment or Cash-Challan (Offline)** (Challan will be generated Online at SBI e-Pay Website).
- (iii) In case of Online Payment Mode, after successful payment, Candidate will get e-Receipt of the same. However, if Transaction / Payment fails due to any technical reasons, follow the Instructions thereat.

**Note :** *e-Receipt will be generated ONLY upon successful transaction / Payment and at relevant point in time and the same will NOT be generated afterwards.*

- (iv) **If Cash-Challan (Offline) Option is selected**, Candidate is required to take printout of 'Challan' and pay the requisite Fees before the Challan Expiry Date, at any of the SBI Branch, by submitting the said Challan to the Bank. The Concerned Bank Branch will retain Bank Copy of the 'Challan' and return the Candidate Copy to the Candidate.
- (v) Candidates are advised to **preserve** the copy of the **e-Receipt / Cash-Challan** till the conclusion of the Recruitment Process.
- (vi) Confirmed 'Online Application', submitted by the Candidate, will be considered as **VALID** Application, only after he/she remits the Examination Fees, as required, in the State Bank of India through **SBI e-Pay**, before due time.
- (vii) Requisite Examination Fees can be paid through either Mode i.e. **Online** (during the aforementioned Online Application window period) or **Offline - Cash Challan** (till the Challan Expiry Date) and **ONLY** the same shall be considered as **VALID**.
- (viii) Fees paid by **any other mode**, will NOT be accepted.
- (ix) Fees once paid, shall **NOT be Refunded OR shall NOT be Adjusted** in any subsequent Recruitment Process, under any circumstances.

**5. Scheme of Examinations & Syllabus :**

**(I) The Preliminary Examination (Elimination Test) :**  
**(Tentatively scheduled for 09/09/2018.)**

The Candidates would be able to download their '*e-Call-letter-cum-Admission Slip*' from the OJAS Portal of NIC i.e. <https://hc-ojas.guj.nic.in> from **04/09/2018**.

- (i) The Preliminary Examination (Elimination Test) shall be of **100 Marks**, the duration whereof will be **2 Hours**, consisting of **Multiple Choice Questions (MCQs)** each of **01 Mark** with **Negative Marking of 0.33 Mark** for each **Wrong / Multiple** Answer, and would be based on the following **Syllabus** :

**Part - A**

- (1) The Indian Penal Code, 1860
- (2) The Code of Criminal Procedure, 1973
- (3) The Indian Evidence Act, 1872
- (4) The Gujarat Prohibition Act, 1949 (Old Bombay Prohibition Act)
- (5) The Negotiable Instruments Act, 1881 (Only Chapter XVII)

**Part - B**

- (6) The Code of Civil Procedure, 1908
- (7) The Limitation Act, 1963
- (8) The Indian Contract Act, 1872
- (9) The Constitution of India - [Part-III - Fundamental Rights (Articles 12 to 35A) & Part-IVA - Fundamental Duties]

**Part - C**

General Knowledge, English Language, Test of Reasoning, Numerical & Mental Ability and Basics of Computer Applications.

- (ii) The **language of 75 Questions** in the Preliminary Examination, will be **English**, whereas the remaining **25 Questions** will be in **Gujarati**.
- (iii) Preliminary Examination Paper (Objective Type) **shall be assessed / evaluated** by the Computer, as per entries made on **OMR Sheet**. As the evaluation is being done on the **Computer** by **Scanning**, there is no human intervention and hence, queries relating to **rechecking of the OMR Sheets**, subsequent to the Preliminary Examination, will not be entertained by the High Court.
- (iv) The Candidates securing a minimum of **50% Marks** in the Preliminary Examination shall be declared as eligible for being called for Main Written Examination. However, the **Marks** obtained in the **Preliminary Examination, shall not be taken into consideration for preparing the Final Merit List of the candidates.**

(II) (A) **Main Written Examination (Descriptive Type) :**  
**(Tentatively scheduled for 14/10/2018)**

The Candidates would be able to download their 'e-Call-letter-cum-Admission Slip' from the OJAS Portal of NIC i.e. <https://hc-ojas.guj.nic.in> from 08/10/2018.

- (i) The Main Written Examination shall consist of *Three Papers*, based on the **Syllabus** given below :

**Paper- I : (CRIMINAL) [Marks : 75, Duration : 02½ Hours]**

- (1) The Indian Penal Code, 1860
- (2) The Code of Criminal Procedure, 1973
- (3) The Indian Evidence Act, 1872
- (4) The Probation of Offenders' Act, 1958
- (5) The Juvenile Justice (Care and Protection of Children) Act, 2015
- (6) The Protection of Women from Domestic Violence Act, 2005
- (7) The Gujarat Prevention of Gambling Act, 1887
- (8) The Immoral Traffic (Prevention) Act, 1956
- (9) Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994
- (10) The Negotiable Instruments Act, 1881(Only Ch.XVII)
- (11) The Registration of Births and Deaths Act, 1969

**Paper - II : (CIVIL) [Marks : 75, Duration : 02½ Hours]**

- (1) The Code of Civil Procedure, 1908
- (2) The Limitation Act, 1963
- (3) The Indian Contract Act, 1872
- (4) The Indian Partnership Act, 1932
- (5) The Specific Relief Act, 1963
- (6) The Gujarat Court Fees Act, 2004

**Paper - III : (GUJARATI LANGUAGE) [Marks : 50, Duration : 01½ Hours]**

- (1) ગુજરાતી વ્યાકરણ
  - (1) જોડણી
  - (2) સમાનાર્થી અને વિરુદ્ધાર્થી શબ્દો
  - (3) રૂઢિપ્રયોગોના અર્થ અને વાક્યપ્રયોગ, વગેરે  
[આ વિભાગનું ધોરણ ગુજરાત સેકેન્ડરી એજ્યુકેશન બોર્ડના ધોરણ-૧૨ ના ગુજરાતી વિષય (ઉચ્ચતર કક્ષા) ની સમકક્ષ રહેશે.]
- (2) ભાષાંતર (ગુજરાતીમાંથી અંગ્રેજી અને અંગ્રેજીમાંથી ગુજરાતી)

- (ii) **Language** of Question Paper-I & Question Paper-II of Main Written Examination shall be **English**. Answers to Questions of Papers I & II of Main Written Examination may be given either in **English or in Gujarati**, if not instructed otherwise.
- (iii) The Candidates belonging to Scheduled Castes & Scheduled Tribes, securing minimum **45% Marks** and all other Candidates securing minimum **50% Marks** in the Main Written Examination shall be eligible for being called for Viva-voce (Oral Interview) Test, provided the Candidate has secured minimum **40% Marks in each paper**.

**(II) (B) Viva-voce (Oral Interview) Test :**  
**(Tentatively scheduled for the month of November / December, 2018)**

- (i) Viva-voce Test shall be of **50 Marks**.
- (ii) The **object of the Viva-voce Test** is to assess the suitability of the Candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like, of the Candidate.

In view of the amended Rules viz. **Sub Rule (1)(i) of Rule-11** of 'The Gujarat State Judicial Service Rules, 2005', since 'Character' and 'Suitability', of a Candidate, holds an important and paramount place, for being considered, for Appointment to the State Judicial Service, therefore, kindly note that, these aspects can be inquired into, by the Competent Authority, prior to the Viva-Voce (Personal Interview), as per Annexure - 'A':

**Annexure-'A'**

		Name of the Candidate	Advocate / Employee	Place of Employment, if any / Place of Practice, if any
1.	Whether the Candidate lives beyond his known means of income? If yes, please mention specific details in support of your opinion. (Please attach the documents, if any).			

		Name of the Candidate	Advocate / Employee	Place of Employment, if any / Place of Practice, if any
2.	Whether he mixes with such persons as he should not? If yes, please mention specific details in support of your opinion. (Please annex the documents, if any).			
3.	Whether any adverse report / complaint doubting integrity of the candidate in relation to the cases attended by him is received? If yes, please mention specific details and its outcome, in support of your opinion. (Please annex the documents, if any).			
4.	As a Competent Authority if you have learnt about doubtful integrity of the candidate from any other source, please mention the specific details in support of your opinion (Please annex the documents, if any).			
5.	If the Competent Authority has no knowledge of the above facts, it may inquire from the source like (i) Judicial Officer at Taluka level (ii) Head of the Department in which the candidate is serving, (iii) concerned Bar Council, giving details of complaint if any, received against the candidate, and submit the specific details as indicated above.			
6.	In addition to what is stated above, the Competent Authority must mention the specific details of adverse remarks, if any, departmental inquiry, if any, whether pending or concluded, in relation to the integrity of the candidate, supported by necessary material.			

- (iii) For being eligible to be included in the Select List, the Candidate must have obtained a minimum of **40% Marks** in the Viva-voce Test.

**Note :** At the time of Viva-voce Test, a Candidate may be required to demonstrate his / her practical knowledge in '**Basic Knowledge of Computer Application**'.

**6. Preparation of Select-List :**

Selection of candidates shall be made on the basis of **aggregate marks** obtained by the candidates in the Main Written Examination & Viva-voce Test.

**7. Production of Bond :**

The Candidates upon eventual Regular Appointment, he/she is required to execute a '**Bond**' for a sum of **5 lac**, on the condition that, after joining service he/she will serve for a **minimum period of three years**, after completion of the Training and in case, if he/she **resigns** from service or **leaves** service in any other manner, before the above mentioned period, the entire amount of the Bond, would be liable to be forfeited.

**8. Disqualification for Appointment :**

**No person shall be eligible for appointment to the service -**

- (i) unless he/she is a **citizen** of India.
- (ii) if he/she is **dismissed** from service by Central Government or any State Government or U.Ts. or any High Court or Statutory or Local Authority.
- (iii) if he/she has been **convicted** of an offence involving moral turpitude or who is or has been permanently **debarred** or disqualified by the High Court or the Union/State Public Service Commission or by any Recruiting or Examination Conducting Authority from appearing in examinations or selections.

- (iv) if he/she directly or indirectly **influences** the Recruiting Authority by any means for his/her candidature.
- (v) if he is a man, has **more than one wife** living, & if a woman, has married a **man** already having **another** wife.

**9. Procedure for concerned Candidate, to know the Marks obtained in the Examinations / Tests conducted by the High Court :**

If any Candidate applies under the provisions of the **Right to Information Act, 2005**, to know the Marks obtained in the Tests conducted by the High Court, the procedure mentioned below, should be followed, as per the decision of the Competent Authority :

- (i) Candidate must apply with the requisite Fees to the '*Public Information Officer*', High Court of Gujarat, Administrative Building, Sola, Ahmedabad-380060.
- (ii) Such candidate can apply only for his / her own Marks.
- (iii) Marks obtained in Preliminary and other Examinations/Tests shall be given only **after declaration of the Final Results**.
- (iv) In view of the provisions of Section 8(j) of the Right to Information Act, 2005, Marks obtained by any other candidate cannot be supplied to a **third party / candidate**. No information can be given even with regard to marks obtained by the **last candidate** selected.
- (v) Results of all **successful candidates** will be published through **Internet**, *but results of unsuccessful candidates will not be shown on Internet*.
- (vi) On a request made as aforesaid, information of Marks obtained, will be furnished on specific application by a candidate, whether successful or unsuccessful in such Tests, **only after Final selection and publication of the merit list / Select List**.

**10. General Instructions :**

- (1) Candidates belonging to General Category born **before 06/06/1983**, the candidates belonging to Reserved Category (**SC/ST/SEBC**) as well as **Physically Disabled Persons [Orthopedically (Locomotor)] (PH)** and **Ex-Servicemen**, born **before 06/06/1980** shall not be eligible to apply.
- (2) The Candidates who have **successfully submitted Online Applications** shall only be eligible for appearing at the Preliminary Examination (Elimination Test).
- (3) The **decision of the High Court** as to the **eligibility** or otherwise of a candidate for admission to the Preliminary Examination, Main Written Examination and/or Viva-voce Test shall be final. No candidate, to whom the respective '**e-Call-Letter-cum-Admission Slip**' has not been issued by the Recruiting Authority, shall be admitted for the Examination.
- (4) The Candidates shall have to appear **at their own expenses** for the Preliminary Examination / Main Written Examination and Viva-voce Test, if called for, at the place and time that may be decided by the High Court.
- (5) **Benefit of reservation** shall be granted to the candidates belonging to **Scheduled Castes / Scheduled Tribes / Socially & Educationally Backward Classes** provided that the respective Certificate(s) in respect of eligibility to such Reservation as well as '**Non-creamy-layer**' Certificate, **valid for Current Financial Year** (in case of SEBC candidates), issued by the **Competent Authority** of the State of Gujarat, is produced by the candidate, as and when called for.
- (6) **Benefit of relaxation in the Upper-Age limit & Fees**, shall be granted to the **Physically Disabled Persons [Orthopedically (Locomotor)] (PH)**, provided that **Certificate** in respect of the Disability, issued by the Competent Authority of the State, is produced by the candidate, as and when called for, **whereas**, relaxation in **Upper Age** limit shall be granted to the **Ex-Servicemen**, provided **Certificate / Identity Card** in that respect, is produced by the Candidate as and when called for.

- (7) **Employees working in the following Departments** are considered as **'Employees of Allied Departments'**:
- (i) High Court of Gujarat or any Court, subordinate to it.
  - (ii) Office of the Government Pleader, High Court of Gujarat.
  - (iii) Office of the Government Pleader, City Civil Court, Ahmedabad.
  - (iv) Office of Legal Section of the Legal Department, Sachivalaya, Government of Gujarat, Gandhinagar.
- (8) The list of **eligible candidates** will be placed on **High Court website** as well as on **HC-OJAS portal of NIC, at the relevant time.**
- (9) Candidates are advised to keep on checking the High Court - OJAS Website for the updates.
- (10) Candidate shall be **required to download** his/her **'e-Call-Letter-cum-Admission-slip'** from the **High Court Website** or **HC-OJAS Portal of NIC**, by using his/her **Application No., Confirmation No.** and **Date of Birth**, for appearing at the respective Examination/Viva-voce, during the specified period.
- (11) Candidates **shall have to produce**, at the time of **appearing** for the Preliminary / Main Written Examination/Viva-voce Test, **identity proof** i.e. either the **'Aadhar Card', 'Identity Card issued by the Election Commission of India' or 'Bar Council of the State' or 'PAN Card' or valid 'Driving License', in original + one copy, along with the print-out of the 'e-Call-Letter-cum-Admission Slip'.**
- (12) **Entry in the Compound of the Examination Centre with Mobile/Cell Phones, Tablets, Laptop, Electronic Gadgets etc., is strictly prohibited.** A Candidate who is found breaching the abovesaid direction or found to be indulging in **'unfair practices'**, viz. **copying or misconduct** during the course of examination, using electronic gadgets or Mobile Phones, etc., tampering with Question and/or Answer Paper, influencing any person concerned with the Elimination Test or Written Examination or Viva-voce Test, **will be debarred from appearing for Preliminary Examination (Elimination Test) or Main Written Examination or Viva-voce Test**, as the case may be, for that Examination Process or for any number of years or permanently, as may be decided by the High Court.

- (13) **Result** of all Examinations will be made **available** on the **High Court website** as well as on **OJAS Portal of NIC** and/or by any other mode that may be decided by the High Court, at the relevant time.
- (14) The Results (Marks) obtained shall be made available to the Candidates, by providing a link to a webpage on the HC-OJAS website <https://hc-ojas.guj.nic.in> with individual password (OTP – One Time Password), via SMS on his/her Registered Mobile Number, after the conclusion of the Selection Process.
- (15) **Mere success** in the Examination(s), shall not confer any **right to appointment** and no candidate shall be appointed to the post unless the Government is satisfied, after such **inquiries** as may be considered necessary that the candidate is **suitable** in all respects for appointment to the post.
- (16) Candidate should obtain requisite **Language Certificate and Practice / Experience Certificate** from the Competent Authority **after publication of result of Main Written Examination.**
- (17) **At present, candidates are not required to send** copies of any Testimonials/ Documents to the High Court. They shall, however be required to produce **‘Print out’ of the duly filled-in Online Application** along-with the following **Original Testimonials / Certificates as also One ‘Set’ of self-attested Photocopies thereof, and freshly taken colour passport size photograph, at the time of Viva-voce Test,** to be conducted by the High Court :
- (i) **Printout of ‘the duly filled-in ‘Online Application’** alongwith original e-payment receipt / challan.
  - (ii) **School Leaving Certificate or Birth Certificate** issued under Birth & Death Registration Act.
  - (iii) Educational qualifications **Mark-sheets and Certificates** i.e. of SSCE, HSCE, Final Year of Graduation, Post Graduation, LL.B.(all years), Post Graduation in Law, etc. as may be applicable.
  - (iv) **Sanad** issued by the Bar Council of the State.
  - (v) **Certificate of Practice** issued by Bar Council of India (AIBE), if applicable.

- (vi) **Certificates indicating to be possessing 'Basic Knowledge of Computer Application / Operation'** issued by Government or other recognized Institute, as set out by Government of Gujarat, in General Administrative Department Resolution No. PRCH-102005-1532-K, dated 30/09/2006 and Resolution No. CRR-10-2007-120320-G.5 dated 13/08/2008.
- (vii) **Certificate/s** issued by the Competent Authority of the State of Gujarat, in respect of candidates belonging to **Reserved Category (SC/ST/SEBC)**, as may be applicable, and **also 'Non-creamy layer Certificate'** of the **current financial year**, in case of those belonging to **Socially & Educationally Backward Classes**.
- (viii) In case of **Orthopedically (Locomotor) Disabled Persons (PH)** Candidate (a) a Certificate from a Competent Authority to the effect that he/she has a disability of not less than 40% and (b) a Certificate from the Standing Medical Board at Ahmedabad, to the effect that he/she would be able to perform the duties of the post in question.
- (ix) **Government Gazette**, showing change in name / surname etc, if any;
- (x) Certificates given not more than **06 months prior to the date fixed for Viva-voce (Oral Interview) Test**, from two Respectable Persons of Professionals/Dignitaries like Doctors, Engineers, M.L.A., M.Ps. with seal/ signature unconnected with his college or university and not related to him, testifying to his/her character (**Original**).
- (xi) **Language Certificate in Original** issued by -
  - (a) **The Registrar General, High Court of Gujarat** in Case of Advocates practising in the Supreme Court of India / High Court of Gujarat / **Courts outside the State of Gujarat** / Legal Assistant working on the establishment of the High Court on contractual basis,
  - (b) The concerned **Principal District Judge** of the District, in case of Advocates practising in District Courts of Gujarat and/or Taluka Courts of District concerned,

- (c) The concerned **Principal Judicial Officers** of the Courts in the City of Ahmedabad, in Case of Advocates practising in the City Courts at Ahmedabad, as may be applicable,
- (d) In Case of **Assistant Public Prosecutor** or **Public Prosecutor / Assistant Government Pleader**, the Language Certificate shall be issued by the Authority being the Principal Judicial Officer heading the establishment/Institution concerned, in consultation with the authority of the respective establishment as the case may be, and
- (e) The Head of the Department of the Office concerned in case of '**Employees of Allied Department**', in the following manner.

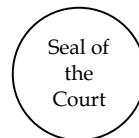
**CERTIFICATE**

This is to certify that Mr./Ms. (mention name & designation/Advocate as may be applicable), has sufficient knowledge of Gujarati, Hindi and English so as to enable him/her;

- (i) to speak in the said languages,  
(ii) to write and read the said languages and  
(iii) to translate, from any of the said languages into English and from English into any of the said languages.

This Certificate is issued on the basis of **Test taken / Documents verified** by the undersigned for producing before the High Court for recruitment to the Cadre of Civil Judges pursuant to the Advertisement.

Date :



Signature of Competent Authority  
Name of the Court: \_\_\_\_\_

**Note:-** Such certificate shall be issued on taking Test or on the basis of any valid educational documents, after publication of the result of Main Written Examination.

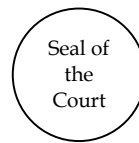
- (xii) **Practice/Experience Certificate in original** issued by –
- (a) the **Secretary General of the Supreme Court of India** or any other Officer, authorized by him in case of **Advocates practising in the Supreme Court of India**,
  - (b) the **Registrar General or equivalent authority of the respective High Court**, in Case of the Advocates practising in the Courts **outside the State of Gujarat**,
  - (c) the **Registrar General, High Court of Gujarat**, in case of **Advocates practising in the High Court of Gujarat**,
  - (d) the **Registrar General, High Court of Gujarat**, in case of **Legal Assistants / Law Clerks working on the establishment of the High Court**, on contractual basis.
  - (e) the concerned **Principal District Judge of the District**, in case of **Advocates practising in District Court and/or Taluka Courts of the District concerned**, in case of the Advocates practising in the Courts in the State of Gujarat and;
  - (f) the concerned **Principal Judicial Officers of the Courts in the City of Ahmedabad**, in case of Advocates practising in the **City Courts at Ahmedabad**, as may be applicable, and;
  - (g) In case of **Assistant Public Prosecutor or Public Prosecutor / Assistant Government Pleader**, the Certificate shall be issued by the Authority being the **Principal Judicial Officer** heading the establishment / institution concerned, in consultation with the authority of the respective establishment as the case may be.
  - (h) the concerned **Head of the Department**, in case of **'Employee of Allied Departments'**, in the following manner:

**CERTIFICATE**

This is to certify that Mr./Ms. (mention name & designation/Advocate as may be applicable) has been working / Practising Advocate since (mention date). As such he/she has completed (mention No. of years) years in the Department (as Regular/Ad-hoc employee) / practice, on the last date fixed for submission of Online Application.

This certificate is issued on the basis of the record available with the office of the undersigned for producing before the High Court for recruitment to the Cadre of Civil Judges, pursuant to the Advertisement.

Date :



Signature of Competent Authority  
Name of the Court: \_\_\_\_\_

- Note:** (i) In case of Advocates, the Certificate issuing Authority shall collect the information as to whether the candidate is practising **independently or with any Senior Advocate** and in that case, the name & contact number of such Senior Advocate, as also the number of cases in which the candidate appeared as an Advocate etc.
- (ii) In case of staff members, the Certificate issuing Authority shall furnish information in detail, about the period of service as **regular or ad-hoc** employee.
- (18) While applying online for the post, the applicant should ensure that he/she fulfills the **eligibility and other norms** mentioned above and that the particulars furnished by him / her are **correct** in all respects. In case it is detected at any stage of recruitment that a candidate does not fulfil the eligibility norms and/or that he / she has suppressed / twisted or truncated any material facts, his / her candidature will stand cancelled. If any of these shortcomings is detected even after appointment, his / her service will be liable to be terminated.
- (19) Candidate should preserve his / her '**Application Number**' and '**Confirmation Number**' after submitting Online Application, for future correspondence as well as for downloading the '**Call-Letter**' for appearing at Preliminary Examination / Main Written Examination / Viva-Voce Test.

- (20) Candidate should scan his/her **photograph** having **5 c.m. of length and 3.6 c.m. of width (10kb)** and **signature** having **2.5 c.m. of length and 7.5 c.m. of width (10kb)** in **jpg format** for uploading the same at relevant space on the application.
- (21) The Candidate shall fill up the required **data** in the application in accordance with the '**Instructions**'.
- (22) A candidate shall not apply **more than once**, for any reason at all.
- (23) Candidate should keep **two** print outs of the Online application, for his/her record and future requirement.
- (24) Applications which do not comply with the '**Instructions**' shall be **summarily rejected**.
- (25) The following **Government Resolutions** are made available on High Court Web site for information:
- (i) Government Resolution, General Administration Department No. CRR-10-2007-120320- G.5, dated 13/08/2008 regarding **Basic knowledge of computer application / operation**.
  - (ii) Government Resolution, General Administrative Department No.RES-1081-GOI-1553/G-2 dated 22/07/1982 regarding **relaxation in upper age limit** to the Ex-servicemen.
  - (iii) Government Resolution, Health and Family Welfare Department No. HSP-102002, GOI-36-A, dated 26/10/2010 regarding provision for Certificates to be obtained by the **Orthopedically (Locomotor) Disabled (PH) candidates**.
- (26) **HOW TO APPLY :**
- (i) All eligible Candidates should apply 'On-line', through the link provided on High Court Websites [www.gujarathighcourt.nic.in](http://www.gujarathighcourt.nic.in) and <https://hc-ojas.guj.nic.in>, in the prescribed format.
  - (ii) Candidates should have his/her own 'registered' **Mobile Number** and the same should be kept active during the entire recruitment process, as '**SMS**' alerts for the Tests, are also likely to be notified on the Mobile Number, so registered in the 'On-line' Application.
  - (iii) Steps for submitting On-line Application through the '**OJAS**' **Module**:

- (a) Fill up all the 'Fields' given in On-line Application Format, carefully, as per the **instructions**, after thoroughly reading & understanding the entire Detailed Advertisement & the Instructions given at the appropriate places.
- (b) **'Save'** the On-line Application, by clicking 'save' button.
- (c) Thereafter, a **new window** will be opened which displays Candidate's Application Number. This means, the Application has been saved. Candidates shall therefore **note down the entire string of the Application No.** (e.g. HCG/2018/67/11111). In this window, by clicking **'Show Application Preview'** Button, preview of the Application will be displayed on the screen of the Computer.
- (d) Thereafter, by using **Application No. and Date of Birth**, candidate is required to upload his / her **'Scanned Photograph' (latest)** and **'Scanned Signature'** in the stipulated size & format [refer item-20]. The Candidate shall ensure that, the uploaded 'Photograph' & 'Signature'. are distinctly recognizable, after uploading

**Note:-** Please ensure that the *'Scanned Signature'* of the Candidate alone is uploaded, which shall be verified by the High Court, at each stage, and if the scanned signature does not match with the signature of the Candidate, at the time of successive verifications during the Recruitment Process, his/her Candidature is likely to be rejected forthwith.

- (e) If necessary, by using the respective Application Number & Date of Birth, a candidate can edit his/her 'On-line Application', through **'Edit Application'** mode until he/she **confirms** the 'On-line Application', by clicking the **'Confirm Application'** icon. Please note that, after such **'Confirmation'**, further editing of one's 'On-line Application', **will not be possible.**
- (f) Please Note that only after **'Confirmation'**, the 'System' will register your 'On-line Application'.
- (g) Thereafter, Candidate will get a SMS communication conveying his/her Confirmation Number, on the 'registered' **Mobile Number.** This Confirmation Number should be securely 'preserved' by the Candidate, till the end of the recruitment process, for downloading the 'Call-letter-cum-Admission Slip' etc.

- (h) The Candidate is now required to pay the requisite Fees by clicking “Print Application / Pay Fee” Button. Carefully follow the Instructions / Help given thereat. Select the Mode of Payment i.e. Online Payment or Offline-Cash (Challan will be generated Online, by Selecting ‘Cash’ Option)

**Note :** (i) If Cash-Challan (Offline) option is selected, Candidate is required to take the printout of ‘Challan’, generated through SBI e-Pay and pay the Fees before the Challan Expiry Date at any of the SBI Branch. The Concerned Bank Branch will retain Bank Copy of the ‘Challan’ and return the Candidate Copy to the Candidate.

(ii) ONLY After Payment of requisite Examination Fees, through either Mode i.e. Online (during the aforementioned Online Application window period) or Offline (Cash-Challan) (till the Challan Expiry Date), Confirmed Online Application shall be considered as VALID.

(i) The Candidate shall now take ‘**Print outs**’ of his / her Confirmed Application on A4 size (letter size) Paper only, by clicking ‘Print Application’ Tab of the Main Menu. The Candidate is also advised to maintain a copy of the same for future use.

(iv) The Candidates shall fill up the required data in the ‘**On-line**’ Application in accordance with the ‘**Instructions**’. Applications which are not in accordance with the ‘**Instructions**’, shall be summarily rejected.

(v) Take a note that the above is the general procedure for applying ‘**On-line**’. **No other mode of Application or incomplete Application** will be accepted and in such case, the application will be rejected outright.

Decision of the High Court of Gujarat in respect of all matters pertaining to this recruitment would be final and binding on all Candidates.

High Court of Gujarat,  
Sola, Ahmedabad.  
Date :- 05/05/2018

Sd/-  
Registrar (Recruitment & Finance)

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